

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517
CP-64/241-242/PB/2021
IA-(Co.Act)- 11/2024

IN THE MATTER OF:

Mrs. Babli

.....Applicant

Vs.

Virsanshu Engitech Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 08.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Advocate Rahul Mukherjee and Advocate
Thakur Ankit Singh

For the Respondent : Avik Sarkar, Adv

ORDER

IA-(Co.Act)11/2024:-

Ld. Counsel for the Applicant is present. Ld. Counsel for the Non-Applicant is also present and sought time to file the reply to this IA. Reply be filed within a period of 10 days. Thereafter, rejoinder, if any, be filed within a period of one week. List this matter on **12.06.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**